

FORM NO. 24

[See rule 43]

Audit Report under section 59 for computation of royalty and fee for technical services in the case of non-resident (not being a company) or a foreign company

1. I have examined the accounts and records of (name, address and Permanent Account Number of the assessee) relating to the business of the *permanent establishment/fixed place of profession in India during the tax year ended on the 31st day of March,

2. I have obtained all the information and explanations which, to the best of my knowledge and belief, were necessary for the purposes of the audit and for ascertaining the amount of income by way of *royalty/fees for technical services earned by the assessee.

3. I certify that the right or property or contract in respect of which *royalty/fees for technical services is paid is effectively connected with the *permanent establishment/fixed place of profession in India.

4. I certify that the income by way of *royalty/fees for technical services under section 59 in respect of the concerned tax year is ₹

The information relating to the income by way of *royalty/fees for technical services is given in the Annexure to this Form. In my opinion and to the best of my information and according to the information given to me, the particulars given above are true and correct.

Place:

Date:

Signature

(Accountant)

Name of the Accountant:

Member Registration Number:

Permanent Account Number:

Unique Document Identification Number (UDIN), if any:

Name of the proprietorship/ firm:

Firm Registration Number:

Notes:

1. *Delete whichever is not applicable.
2. This report is to be given by an accountant as referred to in section 515(3)(b).
3. Where any matter stated in this report is answered in the negative or with a qualification, the report shall state the reasons therefore.

Annexure

Part A: Particulars of the assessee			
1.	Name	<i>(refer Note 1)</i>	
2.	Address	<i>(refer Note 2)</i>	
3.	Permanent Account Number		
4.	Email id		
5.	Contact number	Country Code	Number
6.	Tax year		

Part B: Details relating to income by way of royalty or fees for technical services					
1.	Address of the permanent establishment/ fixed place of profession in India		<i>(refer Note 2)</i>		
2.	Nature of business or profession				
3.	List of books of accounts maintained (including those maintained at computer system) in respect of permanent establishment/ fixed place of profession in India				
4.	(a)	Address at which such books of accounts are maintained (if maintained at multiple locations, provide details of all such locations) in respect of permanent establishment/ fixed place of profession in India	Sl. No.	Address at which books of accounts are maintained	List of books of accounts maintained at such address
	(b)	The accounting software used for maintenance of books of accounts in computer system in respect of permanent establishment/ fixed place of profession in India			
	(c)	Details of any cloud or any other software used for storage of books of accounts in respect of permanent establishment/ fixed place of profession in India			
5.	Method of accounting employed in the tax year				
6.	Whether there has been any change in the method of accounting employed vis-a-vis the method employed in the immediately preceding tax year		<i>Yes/No</i>		
7.	If answer to 6 is Yes, give details of such change, and the effect thereof on the profit or loss.		<i>(refer Note 3)</i>		
8.	Date of agreement with Government of India or Indian concern <i>(refer Note 3)</i>		<i>dd/mm/yyyy</i>		
9.	Details of the intangible property such as know-how, copyrights, patents, etc., for use in respect of which or the contract in respect of which royalty/fees for technical services is payable		<i>(refer Note 3)</i>		
10.	Details of the payer:				
	(a)	Name	<i>(refer Note 1)</i>		
	(b)	Address	<i>(refer Note 2)</i>		
	(c)	Whether it is an associated enterprise	<i>Yes/No</i>		
11.	Is royalty/fees for technical services payable in lumpsum or on other basis				
12.	Rate at which royalty/fees for technical services is payable				
13.	Amount payable for royalty/fees for technical services				
14.	Details of activity of the permanent establishment/fixed place of profession in India		<i>(refer Note 3)</i>		
15.	Nature of connection of the right or property or contract in respect of royalty/fees for technical services with the permanent establishment/fixed place of profession in India				
16.	Details of expenditure or allowance which is not wholly and exclusively incurred for the business of the permanent establishment or fixed place of profession in India				
	(a)	Nature of expenditure or allowance			
	(b)	Amount of expenditure or allowance			
17.	Head-wise details of head office expenditure or allowance allocable to the permanent establishment /fixed place of profession in India				
	(a)	Head of expenditure or allowance			
	(b)	Amount of expenditure or allowance allocable to permanent establishment/fixed place of profession in India			
18.	Details of reimbursement of actual expenses by the permanent establishment/fixed place of profession in India to head office or any of its other offices				
	(a)	Nature of expenses reimbursed			
	(b)	Amount of expenses reimbursed			
	(c)	Address of the office to which reimbursement made			

Notes:

1. In case of individual, the first, middle and last name shall be provided in full without any abbreviations. In any other case also, name shall be provided in full.
2. The address shall contain i. Country/Region, ii. Flat/Door/Block number iii. Road/Street/Block/Sector, iv. PIN/ZIP Code, v. Post Office, vi. Area/locality, vii. District, viii. State.
3. The following details shall be provided with respect to the mentioned Row No. as annexures, namely:

Annexure	With respect to	Particulars
A-1	Part B of Annexure (Row No. 7)	Details of change in the method of accounting employed and the effect thereof on the profit or loss.
A-2	Part B of Annexure (Row No. 8)	Enclose a copy of the agreement.
A-3	Part B of Annexure (Row No. 9)	A note on the intangible property such as know-how, copyrights, patents, etc., for use in respect of which or the contract in respect of which royalty/fees for technical services is payable
A-4	Part B of Annexure (Row No. 14)	A note on the activity of the permanent establishment/fixed place of profession in India

4. Some of the information in the form would be pre-filled to the extent possible.
5. Amounts to be filled in ₹ unless otherwise provided.